

20 CS SCJ 1033/23

NARESH BALIYAN Vs. M/S TIMES NOW NAVBHARAT

18.08.2023

Present : Sh Balbir Singh Jakhar, Sh N.C. Sharma, Sh Neeraj Jakhar, Sh Pankaj Bhardwaj, Sh Jitender Sapra, Ms Varnika Sharma, Sh Jai Singh Yadav, Ms Tanya Malik, Ld counsels for plaintiff.  
Sh R.S. Brara, Ld counsel for defendant.  
Naresh Bailyan (through VC).

It is submitted by ld counsel for defendant that the defendant has complied with the orders passed by this court as and when they received the copy of the order dated 17.08.2023 and undertake not to broadcast the same till further orders.

Ld counsel for the defendant seek very short adjournment for filing the reply.

At request and convenience of Ld counsel for defendant, matter is adjourned for **23.08.2023 at 12.00 noon.**

**Interim order to continue till next date of hearing in view of statement given by Ld counsel for defendant.**

At this stage, ld counsel for the plaintiff moved an application u/o 6 Rule 27 CPC. Now Ld counsel for plaintiff wish to withdraw the above application with the submission that instead of the present application u/o 6 Rule 27 CPC the plaintiff would like to prefer the application u/o I Rule 10 CPC. In view of submissions made by ld counsel for plaintiff, **the application u/o 6 Rule 27 CPC is dismissed as withdrawn.** However, the pendrive and said transcript alongwith other documents is taken

on record at the request of Ld counsel for plaintiff. Copy supplied to ld counsel for defendant.

(Ajay Kumar Malik)  
ASCJ cum JSCC cum Guardian Judge  
Dwarka Courts: New Delhi  
18.08.2023

(At 1.10 pm)

At this stage, Sh R.S. Brara, Ld counsel for defendant has filed memo of appearance. Taken on record.

(Ajay Kumar Malik)  
ASCJ cum JSCC cum Guardian Judge  
Dwarka Courts: New Delhi  
18.08.2023

CS SCJ :1033/23

Naresh Baliyan Vs M/s Times Now Navbharat

17.08.2023

**(At 5.18 pm)**

**Fresh suit received by way of assignment. It be checked and registered.**

Present : Sh Balbir Singh Jakhar, Sh N.C. Sharma, Sh Jai Singh Yadav, Sh Vikram Singh Jakhar, Sh. Karamvir Tyagi, Ld counsels for plaintiff.  
Plaintiff. (through VC)

Heard. Perused.

Additional copy of plaint filed. Taken on record.

The case of the plaintiff is that plaintiff is engaged in social work and reforms since last two-three decades and is elected as member of Delhi Legislative Assembly in 2015 and again in 2020 & has achieved a great reputation in the vicinity due to his hard work and good conduct. It is stated that plaintiff has received threats from gangsters Sh Kapil Sangwan @ Nandu of Nandu Gang for which plaintiff has lodged police complaints. It is stated that in the noon of 17.08.2023 plaintiff and family of plaintiff were shocked on the news broadcasted by the defendant on news channel under heading 'Sarji ka Vidhayak Gangster ka Sahayak' and the said news is also available on Youtube channel of defendant and is still broadcasted on the channel as well as other electronic social media contents. It is stated that the said false news has caused great loss to the reputation of plaintiff as well as his family.

During course of arguments it is submitted by ld counsels that the defendant is promulgating/broadcasting the news arbitrarily. It is also submitted that criminal Sh Kapil Sagwan @

Nandu is not traceable even for entire Delhi Police and Police has also issued Red Corner notice against Sh Kapil Sagwan @ Nandu. It is further submitted by Id counsel that the defendant has no source or reason to get in touch with a person against whom a red corner notice has been issued by the police and the defendant has also not verified the authenticity or veracity of the allegations/statements made by Sh Kapil Sagwan @ Nandu against the present plaintiff. Further broadcasting of any such news by electronic media or by print media will badly hamper the reputation of plaintiff and also, the faith and confidence of public at large living in the constituency of the plaintiff towards the integrity and public spirit of the plaintiff.

In view of above submissions, defendant M/s Times Now Navbharat/Times Group Media Channel is hereby directed to not to broadcast/telecast/print the news/statement/opinion under the heading of operation 'PAAP' against the plaintiff till next date of hearing.

Issue summons for settlement of issues and notice of interim application to the defendant through electronic mode, PF/RC, returnable on **18.08.2023**.

The plaintiff shall comply with the provisions of Order 39 Rule 3 CPC by serving copy of this order to the defendant. Copy of this order be given dasti to the Ld counsel for plaintiff for compliance. Plaintiff is also directed to file e-mail address and official whatsapp number of the defendants.

(Ajay Kumar Malik)  
ASCJ cum JSCC cum Guardian Judge  
Dwarka Courts: New Delhi  
17.08.2023